

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 265/2009 and 266/2009

Sub: Petition under Section 79 (1) of the Electricity Act, 2003. Denial of open access by State Load Despatch Centre, Karnataka.

Date of hearing : 12.1.2010
Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petition No. 265/2009

Petitioner : Gem Sugar Ltd. Bangalore

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Hubli Electricity Supply Company Ltd., Dharwad
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore
4. Reliance Energy Trading Co. Ltd., Mumbai

Petition No. 266/2009

Petitioner : Bannari Amman Sugars Limited, Bangalore

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Sri Chamundeshwari Electricity Supply Company, Mysore
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Parties present : Shri Ashish, Advocate for the Petitioner
Shri Anand K. Ganesan, Advocate, KPTCL

These applications have been made *inter alia* alleging denial of open access by KPTCL in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. Learned counsel for the petitioner requested for time to file its rejoinder on the reply of KPTCL. Request was allowed. The prayer was not opposed by learned counsel for KPTCL

3. These applications shall be notified on 4.2.2010.

Sd/-
(T.Rout)
Joint Chief (Law)